

State Vs. Suraj  
FIR No. 208/2018  
under Section 307/506/34 IPC  
PS Subzi Mandi


22.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant **(through V/C)**.

Heard. Perused.

Report has been received from concerned Jail  
Superintendent. The same be taken on record.

Application in hand is hereby disposed of as withdrawn as  
requested by Ld. Counsel for accused/applicant.

  
22/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/22.06.2020

State Vs. Manish @ Munshi  
FIR No. 491/2015  
under Section 307/120-B/34 IPC  
PS Subzi Mandi

22.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.  
Sh. Akhil Tarun Goel, Ld. Counsel for accused/applicant.

Heard. Perused.


Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days. It is further submitted that accused/applicant is in JC since 04.10.2015. It is further submitted that investigation of the case has been completed, charge-sheet has been filed and even statement of material witnesses has been recorded.

On the other hand, Ld. Addl. PP for State submits that accused/applicant is a habitual offender and was involved in as many as 4B cases. It is further submitted that accused/applicant is a previous convict in several cases.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that accused/applicant is a habitual offender and is also a previous convict in several cases. Allegations against accused/applicant are of very serious nature.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
22/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/22.06.2020

State Vs. Rahul  
FIR No.43/2017  
under Section 302/392/394/397/411/34 IPC r/w 25/27 Arms Act  
PS Prasad Nagar

22.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.  
Sh. Akhil Tarun Goel, proxy Counsel for accused/applicant.

Heard. Perused.

Proxy Counsel for accused/applicant seeks adjournment  
on the ground that main Counsel is not available today.

Same is granted.

Now to come up on **24.06.2020** for arguments and disposal  
of present application.

*DL*  
*22/6/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/22.06.2020

State Vs. Ricky @ Budhram  
FIR No. 272/2015  
under Section 302/34 IPC  
PS Nabi Karim

22.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.  
Sh. Sanjeev Kumar, proxy Counsel for accused/applicant.

Heard. Perused.

Proxy Counsel seeks adjournment on the ground that main  
Counsel is not available today. Same is granted.

Now to come up on **23.06.2020** for arguments and disposal  
of present application.

*dl*  
*22/6/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/22.06.2020

State Vs. Sharwan Kumar  
FIR No. 224/2018  
under Section 419/420/467/468/471/34 IPC  
PS Subzi Mandi

22.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.  
Sh. S. K. Sinha, Ld. Counsel for accused/applicant  
(through V/C).

Heard. Perused.

Perusal of report filed by IO shows that IO has nowhere stated about compliance of order dated 12.05.2020 by accused/ applicant regarding deposit of Rs.10 lacs with the complainant bank.

*IO is directed to appear in person on 24.06.2020 alongwith fresh report regarding compliance of order dated 12.05.2020 by accused/applicant regarding deposit of said amount with complainant bank.*

*DD*  
*22/6/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/22.06.2020



State Vs. Mohan Lal @ Pyare Mohan  
FIR No. 223/2020  
Under Section 323/452/506/34 IPC  
PS Burari

22.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.  
Sh. Rajender Prasad, Ld. Counsel for complainant  
alongwith complainant.  
Sh. S.K. Bhardwaj, Ld. Counsel for accused/applicant.  
IO/ASI Rakesh Kumar is also present.

Heard. Perused.

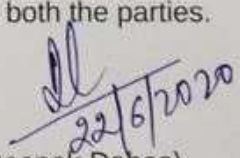
IO has filed report stating therein that due to pandemic of  
COVID-19, opinion on MLC of complainant/victim/injured could not be  
obtained. IO seeks some more time for obtaining the same.

Time is granted.

Now to come up on **31.07.2020** for arguments and disposal  
of present application.

***Till then, interim order to continue i.e. IO shall not take  
any coercive action against accused/applicant till NDOH.***

Copy of order be given dasti to both the parties.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/22.06.2020

Block, TISHAZARI  
COURT, DELHI.

State vs. Avtar Chaudhary  
FIR No. 223/2020  
under Section 323/452/506/34 IPC  
PS Burari

22.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.  
Sh. Rajender Prasad, Ld. Counsel for complainant  
alongwith complainant.  
Sh. Anand Srivastava, Ld. Counsel for accused/applicant.  
IO/ASI Rakesh Kumar is also present.

Heard. Perused.

Ld. Counsel for accused/applicant has filed fresh vakalatnama. The same be taken on record.

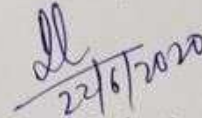
IO has filed report stating therein that due to pandemic of COVID-19, opinion on MLC of complainant/victim/injured could not be obtained. IO seeks some more time for obtaining the same.

Time is granted.

Now to come up on **31.07.2020** for arguments and disposal of present application.

***Till then, interim order to continue i.e. IO shall not take any coercive action against accused/applicant till NDOH.***

Copy of order be given dasti to both the parties.

  
22/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/22.06.2020

State Vs. Aman Chaudhary  
FIR No. 276/2019  
under Section 420/467/468/471 IPC  
PS Burari

22.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.  
Sh. R.K. Sharma, Ld. Counsel for complainant alongwith  
complainant i.e. Rajender Singh.  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Report regarding medical condition of accused/applicant has  
been received from concerned jail superintendent/medical officer.

As per report, inmate has not reported any bleeding since 02 days. It  
is further mentioned that at present the condition of inmate is stable and he  
is receiving all medicines from dispensary.

At this stage, Ld. Counsel for accused/applicant submits that  
application in hand be disposed of as withdrawn with liberty to file fresh  
application in case medical condition of accused/applicant deteriorates.

Request is allowed.

Application in hand is hereby disposed of as withdrawn with  
liberty to file fresh application in case medical condition of accused/applicant  
deteriorates.

Application stands disposed of accordingly.

*dl*  
*22/6/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/22.06.2020




State Vs. Kohli & Ors.  
FIR No. 32/2020  
under Section 302/201/34 IPC  
PS Wazirabad

22.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.  
Sh. Jitender Kumar, Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby disposed of as withdrawn as  
requested by Ld. Counsel for accused/applicant.

  
22/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/22.06.2020